

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. 998/241-242/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **30.07.2018**

NAME OF THE PARTIES: Devendra Sharma

v/s.

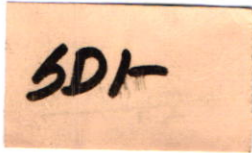
Piramal Glass Ltd.

SECTION OF THE COMPANIES ACT: 241-242 OF COMPANIES ACT, 2013

Order

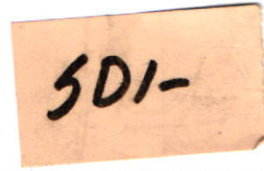
5. C.P. 998/241-242/(MB/2018)

The counsel for the petitioner represents that he wants to file waiver application, as he does not hold the required percentage of shares in the Respondent Company and seeks time. Time granted. List this matter on 10.08.2018.



V. NALLASENAPATHY
Member (Technical)

/PS/



BHASKARA PANTULA MOHAN
Member (Judicial)